

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

REGIONAL BENCH - COURT NO. - III

Excise Appeal No. 41969 of 2015

(Arising out of Order-in-Appeal No. 152/2015 (CXA-II) dated 29.06.2015 passed by the Commissioner of Central Excise (Appeals-I). Chennai - 600 034.

M/s. Sri Ram & Co.,

IP - 15, Block - 7, 9th Main Road,
TNHB Industrial Estate, Phase -II,
Muthamizah Nagar, Chennai - 600 118

Appellant

VERSUS

The Commissioner of Central Excise

Chennai I Commissionerate,
26/1, Mahatma Gandhi Road,
Nungambakkam, Chennai - 600 034

Respondent

APPEARANCE:

Ms. Sanjana Siri S. G, Advocate for the Appellant
Shri. L. Nanda Kumar, Assistant Commissioner (AR) for the Respondent

CORAM:

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)
HON'BLE SHRI. ANIL G SHAKKARWAR, MEMBER (TECHNICAL)

Final Order No. **40754 / 2020**

Date of Hearing: 05.03.2020

Date of Decision: 05.03.2020

Per Bench

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form - 4. Hence the appeal is dismissed.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S.)
Member (Judicial)

(ANIL G. SHAKKARWAR)
Member (Technical)

Rkp